

Gandhi Setu over the river Ganga had been completed, there was therefore, no necessity of running these trains. When these trains were cancelled, the people were forced to travel by buses but buses are available with only a frequency of three or four hours. The hon. Minister said that there was no necessity of running these trains. I would like to say a few words about this...

MR. SPEAKER ; You should put your questions.

SHRI RAM BHAGAT PASWAN : I would like to say that when trains are cancelled the people would be forced to travel by buses, and this would lead to a loss of revenue to the Government. Secondly, fares of express train are charged from the passengers whereas the trains run like passenger trains. When the drivers take refreshments at every station, what would be the utility of the express trains ? I would therefore, urge the Railway Minister that the trains which had been running for many years and which have now been cancelled may be restored. The train running *via* Muzaffarpur, Darbhanga, Samastipur and Jay Nagar has also been cancelled. Your officers have submitted a wrong report to you. I would like to know whether the trains would be restored by ignoring the aforesaid report ?

SHRI BANSI LAL : All the trains have not been cancelled. Trains are running there, but the trains which were not considered necessary have been cancelled and such trains would not run now.

MR. SPEAKER : Next question, Shri Hannan Mollah, Shri Amar Roy Pradhan.

SHRI RAM BHAGAT PASWAN : The cancellation of trains in North Bihar is an injustice with the people of the area. Those trains should be restored... (*Interruptions*)

MR. SPEAKER : Now you kindly resume your seat.

[*English*]

Reservation In Medical Colleges

*227. SHRI AMAR ROYPRADHAN :

SHRI BALASAHEB VIKHEPATIL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have received a copy of the Report of the Rane Commission relating to reservation in the medical colleges :

(b) if so, the main recommendations in the Report :

(c) the board policy of the Government regarding reservation in educational institutions ; and

(d) the steps taken or proposed to be taken to be taken to implement the same on a uniform pattern ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Does not arise.

(c) and (d). As per the policy of of the Government of India/University Governments Commission, 22.5% seats in all courses of studies in Universities and colleges should be reserved for students of SC/ST communities (15% for so and 7.5% for S. T.). Guidelines have been issued to all Universities, State Govts./U. Ts in this regard.

While the Central Universities are expected to follow the Central Government/U.G.C. guidelines regarding such reservations, the Universities established under Acts of State Legislatures generally follow the reservation policy and the instructions issued by the concerned State Governments.

SHRI AMAR ROYPRADHAN : Mr Speaker, Sir, you please decide whether it is an evasive reply of a nursery child.

MR. SPEAKER : Child is the father of man.

SHRI AMAR ROYPRADHAN : Even though the Rane Commission Report has created so many problems in the State of Gujarat and there are slogans for reservation and anti-reservation for which riot, was there and so many people were killed in the riot, the report of the Rane Commission itself was placed in the Gujarat Assembly a fortnight back. Now, you are telling in your answer, "No, Sir, does not arise". I don't know how the Government is functioning. It was published in so many news papers including the *Indian Express* and the *Times of India*. (*Interruptions.*) I would like to ask the question. If you go through the three years' report, you will find that out of 22.5% seats reserved for Scheduled Castes and Scheduled Tribes, only 10.6% seats had been filled in. I would like to know why has the remaining quota not been filled in Gujarat.

More over, whether it is a fact that in the light of the report of the Rane Commission, the Gujarat Government has adopted a policy of reservation not on caste basis but on income basis ?

SHRI YOGENDRA MAKWANA : Sir, the report of the Rane Commission is laid on the table of the Gujarat Assembly only this year. It is a report of the State Government and it will be discussed in the Assembly, if the State Government and the Assembly so desire. So, it has nothing to do with us or the Home Ministry of the Government of India. So, we have not received that report so far.

So far as some seats which are not filled in are concerned, it is due to non-availability of qualified students.

SHRI AMAR ROYPRADHAN : Mr. Speaker, Sir, then I would like to seek your protection. I have raised this Question. It was shifted from one Department to another Department. Earlier it was sent to Home Ministry and later shifted to Health Department. Now, they are telling that it is not possible to reply. You just protect me and protect the right of the Member.

MR. SPEAKER : He said, "That is laid on the Table of the Assembly". That is what he said. It has been laid on the Table of the Assembly and it is they who can discuss and implement it.

SHRI YOGENDRA MAKWANA : Sir, I have already said that we have not received the report. If at all it has to be discussed it has to be discussed, in the Assembly of the State.

MR. SPEAKER : They say that they have not received that report. It has been placed only last week on floor of the Assembly.

SHRI AMAR ROYPRADHAN : Sir, you know that just before the Assembly elections in Gujarat though there had been a general policy guideline of 22.5% reservation quota for Scheduled Castes and Scheduled Tribes, it was announced by the Gujarat Government that it would be raised to 49%. Of course, after the Assembly elections, it had been brought down. But my question is whether the Government is aware of the fact that particularly in Gujarat State, the State of Mahatma Gandhi, the rights of the Scheduled Castes and Scheduled Tribes students are going to be abolished ?

PROF. N.G. RANGA : It is not going to be abolished.

SHRI AMAR ROYPRADHAN : Yes, it is going to be abolished. Under the provisions of the relevant articles of the Constitution of India, will this be implemented properly in the State of Gujarat ?

SHRI YOGENDRA MAKWANA : Sir, there is no question of abolition of the reservation because it has been provided under the Constitution of India. (*Interruptions.*) I do not subscribe to the view of the hon. Member in that respect.

SHRI S. JAIPAL REDDY : Sir, the hon. Minister while answering the Question said that, "22.5% is reserved for Scheduled Castes and Scheduled Tribes in the Central medical universities". I would like to know whether

the Minister is aware of the recommendation of the Mandal Commission, that the reservation must be made for backward classes also? Will the hon. Minister consider this recommendation?

SHRI YOGENDRA MAKWANA : The Question is based on the Rane Commission Report. It has nothing to do with the Mandal Commission Report.

SHRI S. JAIPAL REDDY : The Rane Commission Report dealt with backward classes as well.

SHRI YOGENDRA MAKWANA : But the Question is on the Rane Commission Report. I have no information. All these Reports are with the Home Ministry.

MR. SPEAKER : Shri D.P. Yadav.

SHRI S. JAIPAL REDDY : He has not answered my question. Let me read out the question.

MR. SPEAKER : I am satisfied with the answer.

SHRI S. JAIPAL REDDY : How can you be satisfied? It is I who put the supplementary. This is very strange! You kindly read the Question. The part (C) reads :

“the board policy of the Government regarding reservation in educational institutions;”

SHRI D.P. YADAV : The reservation for the Scheduled Castes and Scheduled Tribes is a statutory provision as the Constitution. I hope the stand of the Government is that this statutory provision will be implemented. May I know whether the hon. Minister of Health will sit with the Home Minister and the Education Minister also to see that the policy of reservation for the Scheduled Castes and Scheduled Tribes at least is implemented in full, not only in Medical Colleges but also in Central Universities and other educational institutions and technical institutions also? I have found that somehow this thing is waived. I want to know whether there will be an inter-

Ministerial meeting between the Ministers of Health, Home, Education and others concerned to see that at least a statutory provision made in the Constitution for the reservation of Scheduled Castes and Scheduled Tribes in the matter of admission as well as in the appointment of teachers in those institutions will be implemented.

SHRI YOGENDRA MAKWANA : In the matter of reservation, the nodal Ministry is the Home Ministry which is from time to time reviewing the situation throughout the country, whether it is medical education or other technical education or services. So far as my Ministry is concerned, we are also reviewing the situation and we give directions to the colleges which are under the Centre. But so far as State colleges are concerned, they are governed by the State laws of reservation. It is based on the population of Scheduled Castes and Scheduled Tribes in a particular State.

So far as the seats which are not filled in by the candidates belonging to Scheduled Castes and Scheduled Tribes are concerned, I have already said that it is due to non-availability of candidates. However, in order to bring them upto the standard, training courses and coaching courses are organised for them. In the Seventh Plan, we are giving special importance to it.

[*Translation*]

SHRI BAL RAM SINGH YADAVA : Mr. Speaker, Sir, I have definite information that there was reservation in the medical colleges in U.P. for the children of the Scheduled Castes and Scheduled Tribes. In addition, there was 15 per cent reservation for the backward classes also, which has been abolished now. I would like to ask the hon. Minister, whether he would write to the U.P. Government to reconsider the question of 15 per cent reservation to backward classes.

[*English*]

SHRI YOGENDRA MAKWANA : It is basically the concern of the State

Governments and the State Governments from time to time decide about the reservation for the backward classes thoughts the general provision in the Constitution is under article 16 (4).

SHRI EDUARDO FALEIRO : One of the aspects of reservation policy, apart from reservation for Scheduled Castes and Scheduled Tribes, is reservation on the basis of domicile or where the college is located. This is particularly important in the case of colleges located in small areas, for example, in a small area from which I come. Will the Government, therefore, spell out what is their policy on the question of reservation, on the basis of domicile, in respect of medical colleges which are located in small area, for example, in a small area from which I come to protect the local people?

SHRI YOGENDRA MAKWANA : In this regard, Medical Education Review Committee also recommended 75% reservation for the locally resident people. But the Supreme Court of India have in a judgment said that in any case it should not exceed 70%. It is now 70%. The upper limit is 70%.

SHRI S. JAIPAL REDDY : My question is supposed to arise from Mandal Commission. But does this question arise from Rane Commission? (*Interruptions*). The hon. Minister did not agree with me. The Hon. Speaker did not agree with me. The Hon. Speaker is broad-minded when it comes to you, not for us.

SHRI EDUARDO FALEIRO : I am happy it is so. All the time my complaint is the other way.

[*Translation*]

MR. SPEAKER : If the Minister wants to reply to any supplementary, he may do so. But if any supplementary is not relevant to the main question, he does not reply to it.

[*English*]

SHRI S. JAIPAL REDDY : I could not follow you.

[*Translation*]

MR. SPEAKER : Professor Sabebe would explain to you.

SHRI V. TULSIRAM : Mr. Speaker, Sir, yesterday also, I had put a question as Mr. Deputy Speaker had called me, but I had missed the bus. Today you have been kind enough to me and you have called my name in time and I am thankful to you for this. There is reservation for the students belonging to the Scheduled castes and the Scheduled Tribes in medical Colleges, but the students of the caste Hindus take admission these on the basis of the bogus certificates. I would like to ask the hon. Minister whether any such case has been brought to his notice, if so, what is the number of such cases and what action is being taken to check the recurrence of such cases.

SHRI YOGENDRA MAKWANA : No such case has been brought to our notice and therefore, second question does not arise.

[*English*]

Third and Fourth Turbines for Raichur Thermal Power Plant

*228. **SHRI V.S. KRISHNA IYER** : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Karnataka' first thermal power plant at Raichur was completed 6 months ahead of the time schedule ; and

(b) if so, whether in view of the acute power shortage in Karnataka for the past 7-8 years, Government propose to sanction the third and fourth turbines of the above thermal power plant immediately?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) No, Sir, the first unit of Raichur thermal station has not been commissioned ahead of Schedule.

(b) The third unit at Raichur has been approved by the Planning Commission. For techno-economic appraisal of the